[Shri Satya Prakash Malaviya] A copy of the Report has been placed in the Library. Fortunately, the Home Minister is present here, and the Minister for Parliamentary Affairs is also present here. I want to know whether this Report is going to be laid on the Table of this House or not because earlier the Leader of the House has given an assurance that he was not ruling out the possibility of its being laid.

उपसमापति: यह तो लायबेरी रखा है ।

भी सस्य प्रकाश मालबीयः महोदय इसको हाउस में ले करना है।

मिनिस्टर साष्ट्रब जबाब दे

SHRI SATYA PRAKASH MALA-VIYA: My point is whether it will be laid on the Table of the House or not.

THE MINISTER OF HOME AFF-AIRS (SHRI S. B. CHAVAN): There was an understanding between all the leaders that a copy of the Report should be placed in the Library instead of being placed on the Table of the House and that copies of it should be circulated. That we have done already.

SHRI KAMAL MORARKA (Rajastan): We want to know whether we can it in the library. Now that it is a public lot of business. Only two days are left. document, because it has been placed in the Library. We want to know from the Government whether the Government has any objection to discussing it. The BJP has no objection to discuss it. Others have ""THE LEADER OF THE OPPOSITION (SHRI S. no objection to discuss it.

question ef any party having objec-

tion or no objection. When the matter is before the Supreme Court, it is a matter sub judice. Contempt pro. ceedings are going on. So, it will not be advisable to discuss the Report before the matter is disposed of by the Supreme Court.

श्री राम नरेश यादवः (उत्तर प्रदेश): महोदया, मुझ निवदन करना है कि... (व्यवधान) ।

उत्पक्षभावितः मैंने श्रापसे कहा कि वहुत से स्पेशल मेंशन्स हैं । बिजनेस एडवाइजरी कमेटी ने यह निर्णय लिया था, गुलाम नवी ग्राजाद जी भी उसमें थ, कि बोफोर्स का इस बारबार इस हाउस में उठता है । ब्राज फिर जयपाल रेड्डी जी ने चेयरमैन साहब को चिट्ठी लिखी है और यह तय हुआ कि जो पोलिटिकल पार्टीज हैं, ग्रप्स हैं, उनको दो दो, तीन तीन हा पांच पांच मिनट से ज्यादा न दिए जायें। इसलिए इस पर द्याप**ृक्**छ कहें । ग्रब जयपाल रेड्डी जी म्राप जरा संक्षेप में कहें।

भी प्रमोद महाक्रन : (महाराष्ट्र) : बाकी स्पेशल मेंशन्स कब होंगे ?

उपसभापति : उसके बाद ही ले लेंगे। इसमें ग्राप जितनी जल्दी करेंगे तो बाकी 36 लोगों की नो समस्याएं समाधान हो

Apart from the Bofors there are other discuss it in the House or not. We are not issues which the Members have raised. So, if concerned with the technicality of placing everybody takes less time we can dispose of a

MATTER RAISED WITH PERMISSION-BOFORS EVEVTIGATIONS

JAIPAL REDDY): I must at the outset confess candidly that we cannot take any SHRI S. B. CHAVAN: There is no credit for the longevity or irrepressibility of the Bofors scandal. The credit, if any, should go entirely to the mighty

masked men operating both within the country and outside to scuttle and sabotage the Bofores investigations both at the national level and at the global level. The mystery of Bofors would have been perhaps by now unravelled if the perverse litigation started in early 1991 in the Court of Justice Chawla was nipped in the bud. Today we are once again discussing it. Why? A few weeks back we had to discuss it because Mr. Solanki admitted, to having delivered a memorandum to his counterpart in Switzerland. We would not have been discussing it today but for the Sphinx-like silence of the Prime Minister in regard to many missing links ad yawning gaps in the Bofors story and but for the silent protection given to Solanki for his admitted guilt. Mr. studied silence of the Prime Minister and the advertent absence of Mr. Solanki in the House today he speak volume of the thickening clouds of suspicion and the unfolding layers of mystery. I am tempted to quote the great Italian Poet Dante, who said;

The hottest places in hell are reserved for those who are are strictly neutral in a moral crisis.

This is a moral crisis of the first magnitude. I regret to note the Prime Minister is being perceived as being strictly neutral between discharge of his Constitutional duty and deriliction of his Constitutional duty. We discussed this issue on 2nd April. At that time the Government withheld many facts from us. The most important fact withheld from us was that a letter was received by the CBI on the 24th March from its own counsel Mr. Mark Bonnant. If this was mentioned to us on that day we would't have been discussing the issue today at all. We would't have known about it if the Stateman dis not break the story. In that case. Mr. Solanki would still have been our distinguished Foreign Minister.

The Prime Minister said that he had directed the CBI on the 25th Marcb itself that a communication should be sent to the CBI's counsel, Mr. Mark Bonnant and the Government of Switzerland, clarifying the Prime Minister's position. But the communication sent by the CBI on the 26th March does not refer to the Prime Minister at all. How is this contradiction resolved? (Time bell rings)

THE DEPUTY CHAIRMAN: Will you please now be extremely brief? I have got only one minute out of five minutes.

SHRI S. JAIPAL REDDY: No, Madam. If the *Indian Express* did not carry the story on the 29th March about Mr. Solanki's note I would like to know whether Mr. Solanki would have been obliged to come before the House and express his regrets and then resign. According to the Indian Express Mr. Solanki denied any knowledge of this note on the 25th March. According to the Indian Express... again,

SHRI SURESH KALMADI (Maharashtra): Nothing new, all old news.

SHRI S. JAIPAL REDDY; Everything is old for you.

Mr. Solanki denied any knowledge of this note to his Cabinet colleagues as late as on 29th March. How did Mr. Solanki come and make a confession about this note on the 30th of March? What did Mr. Solanki teU the Prime Minister between the 25th March and the 29th March? Why is the Prime Minister prevaricating so much about this crucial period?

Now I come to the question of identity of the lawyer. If Mr. Siva. rasan's picture could be computerised, I think, the picture of the so—called lawyer, who is being referred to by Mr. Solanki, could also be drawn if only Mr. Solanki cooperates. I would like to know whether Mr. S»-kcnki has been questioned by the

[Shri Jaipal Reddy] CBI in this regard. If Mr. Solanki does not why cooperate, does the Government not launch prosecution against Mr. Solanki?

Madam, I wish to draw the attention of the Government to the real danger of defreezing of all the ac. counts. As we all know, SJX accounts have been frozen. Even now attempts of sabotage are going on. There Was a hearing fixed on the 24th April in the Delhi High Court but for mysterious reasons, the hearing has been postponed to 25th May. I would like to know what role our counsel, Mr. Altaf Ahmed played in getting this hearing adjourned. Is this not a part of the process of sabotage? tfcese sins of omissions and commisthe Government has projected an impression of being vulnerable to the blackmail of Mr. Solanki. When I am referring to the Government, I am referring to the head of the Government

THE DEPUTY CHAIRMAN: ase conclude, Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY: I would only appeal to the Prime Ministar not to develop Kama's complex and sacrifice I am not getting up to score any points But the Duryodanas. I would like tO warn the Government that the nemesis of truth will overtake the Government and if the Government does not honestly stick to the line of investigation and does not numbered.

उपसभापति : सिकन्दर बख्त साहब, मेहरबानी फरमा कर आप अगर पांच मिनट के दायरे के अन्दर भ्रपनी तकरीर को महदूद रखें तो मैं ग्रापकी बहुत ग्रहसानमंद रहंगी।

श्री तिकन्दर घटत (मध्य प्रदेश) : सदर साहेबा, मैं भी ग्रहसानमंद रहंगा अगर दखल कम से कम हो।

उपसभापति: मेरे हाथ I would only like to say that through इसलिए कल भी मैंने कहा था कि मुझ को हाऊस में और भी जाम हैं। इसलिए इस मसले को (ध्यवधान)

> श्री सिकन्दर बदल : मैं तो तसलीम कर रहा हं किबला।

ىترى سكندر بخىت: يى تونسبيم

his reputation for the modern-day whoe situation is so painful and so sickening that there is an urgent need of coming clean and with

सदर् साहेबा, यह सिलिसला 1987 से चल रहा है । बहद तारीक साए हिन्द्स्तान पर है । साए मसलसल अपनी come out with all the facts, the days of जगह धर कायम हैं । वक्फों के बाद नये this Government are alse beimg बाब धामिल हो जाते हैं इस अफसाने में। जो पर्दे हैं वह उठने तो हैं नहीं, नये पर्दे और पड़ जाते हैं। सीलंकी साहब तशरीफ ले

†[]Transliteration in Arabic Script.

गये मैं डेवोम में । मासुमियत की हद है कि एक अनजाने आदनी से उन्होंने एक कागन्न लिया और अपने स्विस काउंटरपार्ट की दे दिया । एक नया बाब इस तकसीफदेह अफसाने में उपका इजाफा हुआ। नया बाब इम्बेरेसिंग् बाद जिलको कि प्राइमप्मिनिस्टर ने भी तसलीम किया कि यह सब कुछ वाक्या जो डेवोस में हथा यह हिन्दुस्तान की सरकार के लिए इम्बेरेसिंग है। सदर साहेबा, जैरे के ग्रज किया, मैं कोई प्वाइंट स्कोर करने की कोशिश नहीं कर रहा हं लेकिन क्या वाकई यह उम्मीद की जाती है लोगों से कि इसको तसलीम कर सें कि न तो सौसंकी साहब ने वंह नोट देखा भौर न उसकी कोई नकल रखी श्रौर जिन साहबान ने यह नोट उनको दिया था उनकी पहचान न कल उनके सामने थी और न आज उनकी पहचान सामने भ्राई है, हिन्द्स्तान के लोगों के सामने लाई गई है। अब क्या कहा जा सकता है । बहरहाल, सीलंकी, साहब को खनरी या बाखबरी की सजा मिल गई। तहकीकात को लम्बा करने की कहानी है। उसका जिक्र जयपाल रेडडी साहब ने किया है । मैं उन तारीखों में नहीं जाना चाहता है, एक लम्बी कहानी है पेटीशंस की, श्रदालतों में वकीलों को बदलने की। जिन करेक्टर्ज के नाम हैं, किन किन लोगों ने पेटीशंस दाखिल की है और लम्बा किया है उन सब तारीखों में में नहीं जाना चाहता है। जयपाल रेड्डी साहब ने बहुत कुछ कह दिया है। लेकिन मैं यह जानना चाहूंगा कि प्राइम मिनिस्टर दे एक बात और कही थी, एक मामुली सी बात कि हम इस कागज के सिलसिले में कि कैसे पास आन हुआ सीलकी साहब को, हम इसकी इन्स्वायरी करेंगे और जल्दी से जल्दी डिन्दूल्यान के सामने इंसमें मत्तालिक बावदात मी प्राएंगे। यह बात पहली अप्रैल को प्राडम मिलिस्टर साहब ने फरमाई थो । डेढ़ महीत

(समय को घटी) हजूरेवाला, 🗗 बहुद्ध 💝दी खत्म करूंगा । ग्राप घंटी त बजाएं, थे बहुत जल्दी खत्म कर रहा हूं।

investigations

permission—Bofors

उपसभापति: श्राप श्रपनी इयुटी निभा रहे हैं और में अपनी इयुटी निभा हों ।

श्री सिकम्बर बख्त : ग्राप घंटी नहीं बजायेंगे तो वक्त दच जाएगा । मैं तो बहुत एहतियात से बोल रहा है, मैंने कोई सियासी तानावाना खींचनं की कोशिश नहीं की है। में सिर्फ यह ेह रहा है कि प्राइम मिनिस्टर साहब के कहने के बाद भी एक मान्सी सी चीज के लिए डेढ महीना गुजर गया और हमें भालम नहीं कि जिसके लिए प्राइम मिनिस्टर ने ग्रान्य पलोर आफ द हाऊस कहा कि हम बहुत जल्द इसके घ्रसल वाकयात लेकर हाउस के सामने **आएंगे । नहीं तशरीफ लाए हैं । एक** ग्रौर मिनिस्टर साहब ने भी बात कही थी कि हम कमिटेड हैं कि हम सच्चाइयों को गहराई तक पहुंच जाएं। यह भी बात सही हुए ग्रब एक ग्रसी हो गया है लेकिन साथ में उन्होंने एक बहुत मोटी ताजी "लेकिन" लगा दी । लेकिन हम कानून के रास्ते से चलकर सच्चाइयों को सामने लाने की कोशिश करेंगे और कानुन के रास्ते किस कदर टेरे हो चुके हैं वह 1987 से लेकर अब तक की कहानी साबित कर सकती है। मझे प्रक्रसोस है कि इस किस्म की जिस्मेदारी के साथ बात करने के बाद भी इस किस्म की "लेकिन" जोड़े जाने का मतलब यह है कि सिर्फ पर्दे डाले आएँ। सच्चाई को बेनकाब करने को कोशिश की अगह पर्दे डाले जा रहे हैं । तस्वीरें ऐसी हैं मैडम कि अच्छी खासी मिलीभगत की कहानी है। किसकी तरफ से पिटीशन

[श्री सिकन्दर वक्त]

आई, कीन साहब आए, कीन बकील बदले गये, वगैरह वगैरह । जरा एक तसवीर मुलाहिजा फरमाइये । 1987 से बोफोर्स की तोपों के सिलसिले में इल्जमात लगे, लेकिन पोजीशन ब्राज तक साफ नहीं। एक साल में स्वीडेन की सरकार ने इन्क्बायरी रोक देने की बात कही, यह कहकर, यह इल्जाम हिद्स्तान पर लगाकर कि हिंदुस्तान की सरकार रिस्पांस नहीं दे रही है।

स्विस बैंक में 6 ब्रकाउंट प्रोजन हैं। कोशिश यह है कि डीफीज किये जाए। पिछली दफा जब इस हाऊस में बहुस हुई थी जिसमें तीन मिनिस्टर साहिबान ने जवाब दिया था तो मैंने एक गुजारिश की थी कि स्वीडेन के भाष्टिट ब्यूरो में इस चीज को तस्लीम कर लिया गया है कि 63 करोड़ रुपये पे आफुस के तौर पर--नाम कुछ भी ले लीजिए, पे ग्राफ कहिए, कमीशन कहिए, ब्राइबरी कहिए, कुछ कहिए. एनी थिंग--लिये गये । उसको तसलीम कर लेने के बाद भी जो मैंने गजारिश की श्री जब बहस यहां इस हाउस में हो रही यो कि स्वीडेन के श्राहिट ब्युरोके इस इल्जाम का स्टेटस क्या है उस बहस में तो तीन मिनिस्टर्स ने जवाब दिया लेकिन किसी एक मिनिस्टर ने उस बात का जवाब नहीं दिवा ।

लेट्रेस्ट तस्त्रीर क्या है । प्रखबार में सबर गाती है तो हिंदुस्तान का प्राइम मिनिस्टर रिएक्ट करता है । इससे पहले इप्ता दस रोज तक तस्वीर अगर खींची जाती है दो लगेगा ये भगती हमले हो रहे हैं। मैं जाती हमले नहीं करना चाहता हूं । लेकिन बात हिंदुस्तान के इल्म में. आ चुकी थी। पर इस क्वल एक हिंदुस्तान के लोगों को कान्फीडेंस में नहीं लिया गया जब तक अखबारात में इस सिलसिले को खोला नहीं गया । सिग्नीफिकेंट बातें ये हैं।

जिश्र किया 24 मार्च के फैक्स... (समय का बंदी) के मेसेज का हमारे साबी ने । यह भी कहा गया कि कहीं वीच में कि स्विस वैंक्स के अंदर कुछ एक्स्प्लोसिव डाक्यमेंट्स हैं । लेकिन हर चीज पर पर्दा डाला हुआ है । इन तमाम बातों के पशेनजर मेरे कुछ मृतालवात सरकार से हैं !. जो लोग इन्ववायरी के रास्ते में स्काबट डाल रहे हैं उन्हें बेनकाब किया जाए। अब तक जो हकीकर्ते सामने श्रा चुकी हैं उनकी रोशनी में सरकार अपनी जिम्मेदारियां कबूल करे ।

ग्रामी बात सोलंकी के अफसाने के मताल्लिक है । प्राइम मिनिस्टर साहब ने कहा या कि स्थिस गवर्गमेंट से नोट हासिल किया जाएगा । वह अब क्या हुआ । इसके कन्टेंट्स क्या हैं । इस नोट को देने वाला कीन भा । कोई वजह नहीं कि इसका पता मुझी चलाया जा सकता हो। इस नोट को तैयार करने और वहां तक पहुंचाने की साजिश के पीछे कौन कौन लोग मैं। सरकार मेहरबामी करके इन बातों का जवाब दे। मेरी गुजारिश दुवारा से है कि इस किस्से को साफ किया जाए । बहुत ग्रंधेरा छा चुका है, बहुत बदनामी हो <mark>च</mark>ुकी है, बरसों इसके श्रंदर लगा दिये गये हैं। रोजाना एक नयी बात के इजाफे के बावज्व सरकार से दरङ्गास्त होगी

صدرصاصه . پیرسیسند ۱۹۸۷سیے چل دباہیے ۔ یے مدتاریک سائے ہندوستان پر ہیں -سائے مسلسل اپن جگہ برقائم ہیں۔ وقفول ے بور نے باب شامل موجاتے میں اس انسانے میں بحدیردے ہیں وہ استعلق تو ہیں مہیں. نئے بردے اور بر ماتے ہیں. سولنکی صاحب- تشریف سے محکے ستھے۔ فولووس مين بالمعصوصي كاهد سيهمكم ایک اسخانے آومی سے انہوں نے ایک کافذ ساورا يفسونس كادنشر بارط كو ديديا-اك سالاس تكليف ده افسان مين اس كااهنافه بهواءً سياباب المبريسنك باب جس کوکہ برائم منسرنے بھی تسلیم کیاکہ یہ سب بھے واقعہ جوڈیووس میں ہوایہ سندوستا کی سرکار کے لیے امبریٹ کے ہیں وصراح پر عبيد ميں نے عض كيا . بس كونى بوائنك اسکورکرنے کی کوششش منبی کرر ماہوں . سكن كما واقعى يداميدكى جاتى ع الأكول سے کہ وہ اسکونسلیم کرلیں ۔ کہوہ نہ تو سونشی صاحب نے وہ بوٹ دیمیما ا در نہ اس کی کوئی نقل رکھی اور جن معامیان نے وہ نوٹ ان کو دیا تھا اٹکی پہچان ر کن انتے سامنے تنی اور بذائے اٹکی پہچان سلہنے اُن ہے۔ ہندوستان مے لوگوں کے ساھنے لائ گئی ہے۔ اب کی**ا کیا جاسکتا** ہے۔

يبرمال سوننكى صاحب كو بي خبرى يا باخرىكى مزامل كمئ وتحفيفات كولسبا كرفي كالنبع. اسكا ذكر جيال ر بیری صاحب نے کس سید بیس ان تار سخوں میں تنہیں جانا چاہتا ہوں ایک لبی کہا ن نے بیشنسس کی ۔ عدالتوں میں وكيلون كو برلنے كى . جن كريكٹرز كے نام ہیں کن کن لوگوں نے پٹیشنس داخل کی ہے اور نمپاکیا ہے ان سب تاریخی^ں مي مي منهي جاناها بتام ال معيال ريرى صاحب نهبت مجه كبدديايد. نسكن ميں جاننا چاہوں گاكہ پرائم منسٹر نے ایک بات اور کہی تھی ایک محمولی س بات كريم اس كاغذ كے سيسلے ميں كر یاس آن کیسے ہواسوئنگی معاصب کو ۔ ہم اس کی انکوائری کریں <u>عمرا ورمب</u>ادی ہے ہندوستان کے ساجنے اس سے متعلق واقعات بھی آئیں گئے۔ یہ بات پہلی ا ہریل کو ہرائم منسٹرمیاصب نے فرما كَ كُفِّي. ﴿ يُرْجِهِ مَهِينَهُ • وَقَت كَى كُفَيْقٌ ' حضويروالا ببرببت جلدى ضم كرولكا. أب تهني مذبجاتين يسببت جلدي ختم کررہا ہوں۔ اپ سبھایتی: آپ اینی ڈیوٹی نبھار ہے۔ میں۔ اور بس این ڈیوٹی منبھاری ہوں۔

investigations

ىئرى سكندر بخىت: كىپ گھنٹى نہيں بجا كينگے ا تووزن تاهاتگار

Matter raised with

ين نورسيده احتدا طريبريون مربا جون -معدر في الرواد اسياسي والابانا كينيخ في كوشش انیرای برد برد این هرف یه کهدر با ایول ک برائ من رمانسان کے مینے کے اصطفالی معرف والمراسك يلا فالزيع مهية كمرركب اوراس عادم تغيير بكرجس سيدير بالمتمنطر ريران يى فايراف دى باقس كها كم. ہم ور اس مراس مراصل واقعات مے كر إلى مرسا من تنس كرمني تشريف Cordinate of the state of دان کو تھے کہ اور کمیٹیٹر میں کہ ہم سے ایکوں كالدانى عدائين التي مايس يد يسي الت كي لا ي اساك وجد بهوكيا بيانكن سائنون ، النبول فراك البيت مولاً تازى ه نكون المادي تبني عم الوال كرواسية رسرهال رسيالي لأكو المسين المدندك كالميشنق محرب كيدادر والذان كيداست كس وريشهم الرصي الريال الله الما ١٩٨١ عن اليكواب فنسائئ كهانى فابت كركتي سيمسيكيمانسوس يندكدا ف قسمى دلله دارى كے سائقبات كيف ي بعديني اس كه ديكن اورن جارنے کا معالیہ یہ سیم کرم وشد پروٹسے

کی کوشنش کی مگر پرد ۔ برڈا پرجارے بي تصويرس ايسي بي ديد م ايشي خاصی ملی بھگنت کی کمانی ہے ہے۔ کس ک طرف سے پٹیشن آئی۔ تون بعادب آئے۔ كون وكيل بدي في المستان المراه وأبره وأبره ا فرانيك تصوير والانتا فرماري ١٩٨٨ مسر بوفورس کی قدان کار سیلیدایش الزأمات ينكرينيك يوزيشن ويمرء صاف تبايد بيد وكر سال الراس المالية كى كورۇن ئىر ئىراكى دائرى روك دىرى کی بارنده کبی . بید کم کریدانزام بهاری ستان يرقط كريمه يندوسنان ك منهار بالأشك ريد انس انهي دسه د اي سيد. سوش منك ين إلا أو سط فروزن ای کوششی بر ساکردورو كمنته ها تثيره الجيملي دفق عديد الهود أوس من بسينية بين تقوي على تين توي L. Other Job Cordinate الخص بيوروين اس بالبركر تسايم كرايا كياسة كرمه كروثر روسي فيانده کے طور مرد نام کھر بھی نے انتریات كيد الكيفن - كيد وانزن كيد كوركيد ابنی تفنک مدایم بندی اسکونشیلی را نوز

permission—Boprs

بحث دمهال اس باؤس بی بهودای می کیمویان آدش بیود و کے الزام کا اسٹیٹس کیاسہے اس بحث بیں تویین منسٹرس نے جواب دیاہ لیکر، کسی ایک منسٹرنے اس بات کیا جواب نہیں دیا۔

فت داری قبول کرے۔
اگلی بات سوئنی صاحب کے افسانے
کے متعلق سے ریائم منسے صاحب
کہا تھا کہ سوئش گور نمنٹ سے نوٹ ماصل کیا جائیگا ۔ وہ اب کیا ہوا ۔ اسکے
ماشینٹس کیا ہیں ۔ اس نوٹ کو دینے
والاکون تھا ۔ کوئی وج نہیں کہ اس کاپت منہیں چلایاجا سکتا ہو۔ اس نوٹ کوئیار کرنے اور وہاں تک بہنچا نے کسازش مہر بابی کر کے ان باتوں کا جواب دے۔
مہر بابی کر کے ان باتوں کا جواب دے۔
عمری گذارش دو بارہ سے ہے کہ اس عمری گذارش دو بارہ سے ہے کہ اس عمری اس کے اندر لگادیے گئے ہیں۔ پرسوں اس کے اندر لگادیے گئے ہیں۔ برسوں اس کے اندر لگادیے گئے ہیں۔ برسوں اس کے اندر لگادیے گئے ہیں۔ باوج و میری سرکار سے در تواست ہوگ

Come clean with all the facts. Thank you.

THE DEPUTY CHAIRMAN: Mr. D pen

Ghosh, Again I have to repeat. .. (Interruptions).

SHRI DIPEN GHOSH (West Bengal): No, Madam.

THE DEPUTY CHAIRMAN: So you please confine yourself to questions.

SHRI DIPEN GHOSH: Ma^am Deputy Chairman, the issue, as it stands today, is of a criminal offence committed by a Cabinet Minister and of a sagging credibility of the Prime Minister himself... (Interruptions)... I say it... (Interruptions)... I

[Shri Dipen Ghosh]

peat it because he is smiling. I repeat, the issue is of a criminal offence committed by a Cabinet Minister...

SHRI PRAMOD MAHAJAN (Maharashtra): On a foreign soil.

SHRI DIPEN GHOSH; It comes within the mischief of Section 186 read with Section 217 of the Indian Penal Code about what Mr. Solanki has done. That is why I say that the issue, as it stand today, is of a criminal offence committed by a Cabinet Minister and of a sagging credibility of the Prime Minister himself for failure to take action against that Cabinet Minister. Madam Deputy Chairman, Solanki-note is one aspect.

Now the issue has assumed another dimension, and that is, whether Mr. Solanki had handed over the note with the knowledge of the Prime Minister or not. There are conflicting reports in the press, the source being the same, the Swiss Government. One officer in the Swiss Foreign Department says, "Solanki while handing over this note had stated that the Prime Minister had the knowledge about it." Another junior officer in the same Department of the same Government, says, "No, we are not aware of the origin of the note." Of course, the word "origin" has a different meaning-with knowledge, whether the note was handed over to the Swiss Government with the knowledge the Prime Minister or it originated from the Prime Minister, I am not going into that battle over the English language. Madam, it is a fact, that the Prime Minister himself has stated, has admitted-of late, he has stated- "On 25th night the CBI Director had brought it to the notice of the Prime Minister and on 26th the was given by the CBI about the SoJank;-note." But on the 2nd of April, MI the Rajya Sabha, he had stated,—I quote: "Yesterday, I had promised to make this abundantly clear on behalf of the Government, distinguished from the CBI, that the Government's intention is exactly the same." So until the

second of April, the CBI position an

the Government position were not the same. Until the *Indian Express* had published something, until Members of Parliament had raised questions or. the floor of the House, the Prime Minister did not distinguish himself. And what happens? ... (Interruptions) ... I am taking only one minute. What happened, Madam, is, the Prime Minister had directed the CBI to give a reply on 26th of March, aoscording to his own admission, without discussing the matter with Solanki, but later, the Prime Minister had stated in a statement that he was busy with the visit of Ukrain. ian President and after the Ukrainian President's visit was over, on 27th of March he had a talk with Solanki. So how did Government function? The Prime Minister came to know that the External Affairs Minister had handed over a note to the Swiss Government and the Prime Minister had directed the CBI to reply, but the Prime Minister did not discuss the matter with the External Affairs Min ister! On 1st April he has distinguished from the CBI, said, "Yes, Government position and the CBI position are the same." It is very funny. The Prime Minister again said that he had not seen the note; he did not have a copy of the note. He had only seen the note published in the Indian Express. I think, Indian Express owner and the editor and the journalists of the Indian Express will feel elated that the Prime Minister reads Indian Express. It may help the Indian Express to enlarge and boost its circulation. But the question is: How does the Government function? The Government asked the CBI to reply; the Government did not discuss matter with Mr. Solanki; after the reply was sent the Prime Minister discussed the matter iMr. Solanki; on 1st April the Prime Minister said "my position and the CBI position are the same"; the Prime Minister did not ask the CBI to get hold ol.a copy of that note; the did not ask the CBI to Prime Minister enquire about the person who had handed that note to Mr. Solanki. And yet the CBI

is the Central Bureau of Investigation. What is the "Centre"? Correspond ence! The CBI is not a simple correspondence department.

THE DEPUTY CHAIRMAN: Will you please conclude now?

SHRI DIPEN GHOSH: The CBI is supposed to conduct the investigation I would like to know whether the Go ■ vernment is prepared to ask the CBI if they have not yet asked, to investigate about the origin of that note; who had written that note; who the lawyer was; who handed over that note to Mr. Solanki. If the CBI does not find them out, if it is not in a position to find them out, prosecute Mr. Solanki under the Indian Penal Code. We know the crime. Before the Magistrate Mr. Solanki will open his mouth which you have shut by taking him away from attending the Rajya Sabha and allowing him to cast vote only on the Constitution (Amendment) Bill.

THE DEPUTY CHAIRMAN: Please conclude now.

SHRI DIPEN GHOSH: So, prosecute him. If you want to find the truth prosecute him. I quote from what Mr. Chidambaram said.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER) OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Madam, v.e agreed for five minutes to one Member from eadh party.

THE DEPUTY CHAIRMAN: Yes, five minutes. Mr. Dipen Ghosh, you must restrict to your promise at least.

SHRI DIPEN GHOSH: Madam, one minute. He said, "we will find the truth according to law". Indian Penal Code is the law

THE DEPUTY CHAIRMAN: Janata Dal Mr. Kamal Morarka.

1

SHRI DIPEN GHOSH: Mr. Ghulam Nabi Azad is here. He has got the esteemed privilege of replying on behalf of the Prime Minister. So, please reply. I would like to know whether the CBI is directed to investigate into the origin of that note, the status of that lawyer, the identity of the lawyer who had handed over that note to Mr. Solanki and if the Government is not prepared to do so whether the Government is going to prosecute Mr. Solanki and when.

THE DEPUTY CHAIRMAN: Shri Kamal Morarka. Again five minutes. At least Members should be true to their commitment to the Chairman and the Deputy Chairman.

SHRI KAMAL MORARKA (Rajas than): I will take less than that, Madam. In the five years since the issue has been engaging the attention of the country, this is the first time that an attempted cover-up has found out. That distinguishes the mat ter from all the previous discussions that we had earlier on Bofors. I am one of those Members who do not suf fer from the Bofors-manta as if it is the most important subject to be dis cussed. I also do not suffer from the Bofors—phobia that the moment the "Bofors" word comes Members should be shouted down. think, this is an issue where alleged enrichment by some middlemen in the largest defence deal that this country had, has been in the news from various quarters. The CBI has been entrusted with the task. The issue has come up in the House again and again and unfortunately it is the newspaper which has leaked documents from time to time, whatever may be the varacity of the documents. Madam, the most serious issue is this. I fully grant that the Government its?lf wants to know the truth. Since Mr. Narasimha Rao has become the Prime Minister, he has nothing to do with this deal. It was done at a time when he was neither Defence Minister nor Prime Minister. Mr. Solanki has been found out in a very crudely and blatantly attempted cover-up to which he became a party, wittingly or unwittingly. He is a colleague of ours. I have no reason to disbelieve him. A document was planted on him

[Shri Kamal Morarfla] which he unwittingly gave to the Swiss Foreign JVEnister. The Govern ment has already tried to mitigate the damage by writing to the Swiss authorities, "please ignore all that and the investigations." carry on Madam. I am on a different point. The CBI is investigating this matter. They searching for a lead. The biggest sin lead have got is the person who planted this document. Who be interested in the cover up? Obvi ously the people who have received the money. It is a common police par lance that the murderer always turns to the scene of the crime. The police always is on the look-on this biggest clue, for the person who has done the murder is the chap who has tried to come and erase the evi dence. Madam, in this case we have got a lead for the first time. There is a person who has tried to extin investigation. The police guish the must do nothing else except to rela tively pursue this character and find out whoever is the person. Then the entire Bofors mystery will be resolv Let us not spend Government ed. money. Let us not go on fighting in the Swiss courts. Why don't you nab this lawver? Mr. Solanki is one of us. He owes a duty to this country to give all the information that he has. rf he does not know the name of the lawyear, he must tell us how he met this person. Who introduced him to him? He must give a clue. The police must interrogate him and also prosecute Mr. Solanki should be able to him. from from his give memory. his recollection, everv single piece of information he has about that person because in identifying this person lies the solution to the Bofors scandal. I just want to end by saying that the Prime Minister must know that unless this episode is resolved the clouds will hang on this Government. They must remember that in President Nixon's case it was not the Watergate scandal that resulted in his ouster but it was the coverup that resulted in his ouster. Please do not coverup for anybody.

Please find out the identity of this person. Therein lies the solution.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): I wish to reiterate some of the statements made by my colleagues of mine who have spoken before me. Since you have put such a severe time constraint on the subject, I will stick to my five minutes. I have some very specific questions to ask tff the Government. I would appreciate it if they will give a specific reply. My first question is, what has the Government done to identify who this mysterious person supposedly a lawyer is? What conversation did he have with Mr. Solanki while handing over this memorandum? Who introduced him to Mr. Solanki? Has he been positively identified? What Mr. Kamal Morarka has just now said, I think, is important because vital clues lie in identifying who has introduced this gentleman and how he came to meet Mr. Solanki; what he spoke and what ig the letter. Madam, letter rogatories are legal documents. They are almost tantamount to be an international commitment. Does the Government not cossider that handing over the memorandum by Mr. Solanki amounts to a legal breach? What is the Government going to do in this regard? Madam, the Prime Minister came to learn of his name being involved in it on 25th March. When did he first meet Mr. Solanki and ask him to explain the whole episode? What was the response of Mr. Solanki? This is what I want established so that we know what both sides were up to. My next question is, between 25th March and first Of April, what action did the Prime Minister take to dispel all doubts about his involvement in this affair? It is no small matter at this point of time. As Mr. Morarka pointed out earlier, the Prime Minister was in no way involved in the Bofors deal earlier as Defence Minister or as any other Minister. But today as Prime Minister of this country, in troubled times like these, it is not a small

matter that his name is involved in a serious issue like this which brought Governments down. So what steps did the Prime Minister take to dispel any doubt about his involvement in this bribe affair? Fifth and last: On the first of April, during the intervention that the Prime Minister made in this House, no efforts were made and he did not enlighten the House of his knowledge about the allegation that -his name was being used or misused— he may choose not to speak about it—and this silence is telling. So I would like the Government to explain this very strange attitude.

THE DEPUTY CHAIRMAN: Mrs. Renuka Chowdhury took only three minutes. It is proved that you can make your points in three minutes.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): She has given those two minutes to me

THE DEPUTY CHAIRMAN: I think you can make your point in one minute. That is your capability.

SHRI GURUDAS DAS GUPTA (West Bengal): To me it appears that the main characteristic of the Bofors scandal is not the attempt that is being made by the criminals to cover-up their crimes. It is not the cover-up operation by the criminals. That is not the characteristic of this scandal. The most important characteristic of the Bofors scandal is the attempt to cover-up the political connection of the criminals who have acted against the law of the country. Therefore, the important part is that there is a cover-up attempt, of course. But what is sought to be covered up? An attempt is being made to cover.up the political connection so that the people in high places are not punished, are not put to blame before the entire nation.

That is the most important characteristic of the Bofors scandal. Madam, I understand that Bofors is a cause of constant embarrassment the Government, the ruling party, I have sympathy with the party in power and the people who are there in the Goveifnment. It cannot be helped because after the inflicting of a defeat in the General Elections, after all that has happened during the period of a little more than five years, sanity has not prevailed. Government has not come to senses. That is another aspect of the characteristic of the Bofors episode. Even an election defeat has not been able to bring people to senses and therefore this senselessness of the people in power is another characteristic of the present Government. Madam, my point is, it is not because of the sum involved in the bribery episode that it concerns the nation. It is not because of Rs. 50 crores or Rs. 100 crores that are involved. The whole nation is agitated, the people are agitated and we are compelled, most reluctantly, to raise the issue on the floor of the House because of .the high-profile personality involvement in this scandal. Never before had the nation been discussing the issue of bribery, the issue of scandals over decades. And never before could the needle of suspicion be projected pointedly on the people in power. Never before has it happened, never before during the time of Mr. Krishnamachari; never during the jeep scandal or never before on other occasions... (Interruptions).

SHRI JAGESH DESAI (Maharashtra): There was no jeep scandal.

SHRI GURUDAS DAS GUPTA: The most important point is that the needle of suspicion could not be projected. .. (Interruptions) ...

SHRI R. K. DHAWAN (Andhrti Pradesh): There was an FIR in the jeep scandal. Do you know what the court's judgement was? There was no scandal in it, SHRI JAGESH DESAI: There was no jeep scandal.

SHRI R. K. DHAWAN: The FIR was filed and the court said that there was nothing wrong in it. Only the Janata Government led by Mr. Morarji Desai had their head in it.

SHRI SUBRAMANIAN SWAMY: He is talking of the jeep scandal and it was at the time of Mr. Krishna Menon... (Interruptions)...

SHRI GURUDAS DAS GUPTA: The point is, I am referring to the Defence scandal that erupted on a number of occasions in the past. The honourable Member is a prisoner of time. Madam, the honourable Member is a prisoner of time. That is the whole problem.

Now, coming to the issue proper, let me point out that never before have the people in power been put in the dock as they are put at the moment and I am constrained to say that this scandal will go down in history as a perpetual scandal. .. (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, please conclude now. I think you have very little time now. You confine yourself to the main issue.

SHRI GURUDAS DAS GUPTA: Madam, you must have seen that there are certain Members in the House who do not feel agitated at all when certain things are said here. But why should they feel agitated when this is mentioned? I have not said that Mr. Dhawan is responsible for it. I never said it. Why should he feel agitated?

My point is that this scandal will go down in the country's history as a perpetual national scandal. Can you object to it?

SHRI R. K. DHAWAN: Certainly.

SHRI GURUDAS DAS GUPTA: Madam, this is causing the greatest national embarrassment. Can you deny that? Repeated criminal attempts are being made to block the process of justice and law in the country. One after another, steps

being taken by the Government to ensure that the process of low and justice does not operate. Therefore, the credibility of the nation is at stake. We are being painted before the entire world in such terms as, "Here is a nation where the law does not operate; here is a Govern ment under which the law does not operate.". Mr. Solanki has been made the scapegoat, according to me. He acted on somebody's behest. I never believed that Mr. Solanki be ing a senior politician, could have acted so blatantly in violation of the law. I never believed that. He must have been made to work. In case, who is that superpower? is that superman? What is the rea son for which this gentleman acted so blatantly?

THE DEPUTY CHAIRMAN: I am calling the next speaker.

SHRI GURUDAS DAS **GUPTA:** Therefore, Madam, I would request the Government to clear this, to remove the veil of mystery and sus. picion. This is necessary for them, not for the Opposition. It is necessary for the credibility of the Government and it is necessary for the credibility of the nation that the veil of mystery is lifted so that in history you are not painted as a bunch of people who acted in such a manner as to ensure that the process of law did not take its natural course. That is the greatest crime. Madam, it is not criminal to commit a crime only... (Interruptions).. . The greatest crime in history and on the part of a nation is not to commit a crime, but to ensure that the process of justice and law does not take its natural course. That is what is being done now.

THE DEPUTY CHAIRMAN: Yes, Mr. Subramanian Swamy. Please be brief.

SHRI SUBRAMANIAN SWAMY: I will be as brief as possible. I will not take more than half the time of Mr. Gurudas Das Gupta.

permission—Bofors investigations

Madam, if the Congress (I) Party honestly feels that the Bofors scan. dal is a bogus thing, then they should have the courage to withdraw all the cases that are pending in the Courts. But, if they feel that there is - something and if they want to know the truth, then there are some actions which they must take in the light of the perceptions in the country. The key question today is about the note that Mr. Solanki handed over. Mr. Solanki has, in his clarification, said that the note did not deal with the Bofors case. In the clarification that he gave this is what came out and he said that it was given to him by an Indian lawyer living in Switzerland. Madam, I have been to many international conferences as Commerce Minister and I can say that in such conferences it is impossible for any individual to come without his identity shown. being

1. p.m.

233

So, If there was indeed a lawyer standing outside the cubicle of the Swiss Foreign Minister, then it is very easy to indentify who that lawyer is through the use of secret cameras which are there in such conferences and the computer printouts that come of visitors who go into that conference, and not everybody can go.

Madam, in my opinion, in view of the fact that even a person like Mr. Rajiv Gandhi whom the Janata Dal pilloried day in day out agreed to a Joint Parliamentary Committee, I think, when Mr. Narasimha Rao is completely in the clear in this matter it would be appropriate not only to do the right thing but to be seen doing the right thing and, therefore, I would support a Joint Parliamentary Committee on this Note.

THE DEPUTY CHAIRMAN: Shri Madan Bhatia.

SHRI GURUDAS DAS GUPTA: It is very interesting to see the stand of Mr. Swamy, I welcome the change of position of Mr. Swamy.

THE DEPUTY CHAIRMAN: Try to be brief as everybody else.

SHRI MADAN BHATIA (Nominated): Madam, I would not take more than 5 minutes.

Madam Deputy Chairman, I have been listening with rapt attention to the points or the speeches which have been made by the hon. Members on this side. I must confess that I find myself totally lost in the discussiva rhetoric of the hon. Members by which they have done nothing but repeat what they said in the course of the long debate which took place in this hon. House on 2nd April, 1992. There is absolutely nothing which has happened after the 2nd April, 1992 which should have prompted the hon. Members on this side to in sist on taking up the time of this hon. House again for .discussing the Bofors issue. There is absolutely nothing new which the hon. Members have said or ky which, the hon. Members have enlightened this hon. House on the basis of which I can say that there was any justification for the hon. Members to raise the question of Bofors again. This puts me to thinking, how is it that it is not ones but a number of times after the 2nd of April, 1992, when the whole matter was discussed threadbare in this House and each and every point which was made by the Opposition Members was answered by no less a person than the hon. Prime Minister himself, that this issue is being raked up again and again. I find there is one and only one answer. Whenever a Leader of the nation catches the imagination of the people of his country and builds up a niche in the hearts of his countrymen and the Opposition parties find it impossible to fight that leader on the ideological plane, then invariably those Opposition parties resort to one and the only one weapon, and that is tr weapon of character assassination one pretext or the other. This r pened with Mrs. Gandhi from

onwards, this happened with Mr. Gandhi the Bofors Rajiv o_n issue 1987 And from onwards. lo and behold, for no other reason except that the Foreign Minister unwittingly wittingly hands over or one docu ment to the Swiss Government, the name of the Prime Minister is drag. ged. And all kinds of attempts are made indirectly, overtly and covertly and surreptitiously to drag his name into this murky controversy. What is the reason? It is because over period of ten months, the Prime Minister has built up a particular image in the hearts of the people of this country. It is because the hon. Prime Minister has initiated grounds in this country, as a result of which this country has been put back on the rails from which it had been derailed on account of the poli of the previous two govern ments ever a period of more than a year. The country has been put back on the rails; the people are with him and, therefore, in this long session, they found no other issue on which they could fight this Government led Mr. Narasimha Rao, and denly they picked up on. this filmy issue of Bofors in order drag his and to name. because of this particular inci dent connected with Solanki Mr. place, repeated and certed attempts have Taeen made to indulge in a vilification campaign, in character assassination campaign against the Prime Minister himself.

Madam, this business of indulging in a vilification campaign and character assassination of leaders is not only confined to India from 1969 onwards. This is a worldwide phenomenon. This happened with De Gaule in france when he put France back on the rails and broke new grounds. This happened in Germany against Willy Brandt. This Appeaed against John Kennedy and

more

be more

than this particular action of theirs.

(Time bell rings) I am concluding;

derogatory,

condemnable

Nothing can be

I will just take one more minute.

nothing can

ultimately he was assassinated I am respectfully submitting that the people of this country are totally disgusted with the manner in which the time of this hon. House, the time of the Parliament is being wasted by the opposition Members just for the purpose of indulging in character assassination of one person or the other. They are not even sparing the name of our dead leader.. . (Interruptions)

SHRI SINKANDAR BAKHT: This is very

SHRI MAD AN BHATIA:.... by raising the question of Bofors again and again. Now they have gone after Mr. Solanki. (Interruptions), I am saying that Mr. Solanki might foe prosecuted but let them point out any provision of law under which

Mr. Solanki could be prosecuted..... (Interruptions). They are asking for Mr. Solanki t₀ be prosecuted. They have gone after his head. They just do not know the law of the land and they are talking about criminal scandal. Let them quote a single provision of law under which they can say that Mr. Solanki can be prosecuted. They go on talking like this... (Interruptions). This is the only new point which they have made and for which they should be ashamed. Thank you.

THE DEPUTY CHAIRMAN: Now that matter of Bofors is over.

श्री सिकम्दर दश्तः । १या बात कर रहे हैं ? किसी एक श्रादमी ने राजीव गांधी का नाम नहीं लिया...(ध्यवधान) बेकार बात कर रहे हैं।

شری سکندر بخدت : کمیا باست کرر سید ہیں۔ سی ایک آ دی نے راجیوسخا ندحی کا نام ئىلىلىن . . • مداخلىت " بىيكار باست

† [] Transliteration in Arabic script.

permission—Bofors investigations

THE DEPUTY CHAIRMAN: Now we take the special mentions.

SHRI SINKANDAR BAKHT: This is absolutely absurd.

सदर साहिया, सवाल यह है कि बोफोर्स का मामजा इस मुल्क में है या नहीं। जो कुछ कहना है, हमने किसी का नाम नहीं लिया। यह बिल्कुल गलत बात है और सक्त एतराज करते हैं हम इस् किस्म के नरीके पर और खास तौर से इसोजनल बातें करने का। बिल्कुल गलत बात है।

صدرصاحبہ۔ سوال یہ ہے کہ بونورس کا معاملہ اس ملک ہیں ہے یا نہیں۔ جو کچے کہنا ہے۔ ہم نے کس کا نام نہیں ہیا۔ یہ بالکل غلط بات ہے اور سخت اعراض کر تے ہیں ہم اس تسم کے طریقے پر اور خاص طور سے اموشنل باتیں کرسنے کا۔ بالکل غلط بات سیے۔

SHRI S. JAIPAL REDDY: The understanding was that Mr. Azad would reply.

श्री राम अवधेश सिंह (बिहार) : महोदया, बोफोर्स के मामले में मैं कुछ कहना चाहता हं...(स्थवधान)

SHRI S. JAIPAL REDDY; The understanding was that Mr. Azad as Minister of Parliamentary Affairs would reply to this discussion.

THE DEPUTY CHAIRMAN: There is no discussion as such.

SHRI S. JAIPAL REDDY; . By whatever name you may call it. (Interruptions).

THE DEPUTY CHAIRMAN; Let me answer.

ूंशी राम अवधेश सिंह : महोदया, बोफोर्स के मामले में मैं कुछ कहना चाहता हूं।

उपसमापति : बोफोर्स पर कुछ बोलना नहीं है, जात खत्म हो गई । इट इच ग्रोवर।

श्री राम अवधेश सिंह: उपसभापति महोदया,...(व्यवधान)

उपसमापति : प्लीज, राम ग्रवश्चेश जी, एक मिनट बैठिए, . . (स्थवधान)

श्री राम अवधेश सिंह: ग्रापने कहा था कि हर पार्टी के लोगों को बोलने देंगी।

उपसभापति : श्राप बैठिए में बताती हूं । वही बता रही हूं ।

Let me repeat what was decided in the Business Advisory Committee. It was that those Members belonging to a political party or a group of more than five Members will be allowed five minutes each. So I have allowed that. It was not decided that anybody is going to reply. That is all about it.

SHRI DIPEN GHOSH: I stand to deny your statement. It was decided that... (.Interruptions)

THE DEPUTY CHAIRMAN: If he wants to answer, let him answer. I have no objection.

भी राम अवधेश सिंह : ज्रपसभापति जी...

उपसभापति : राम प्रवधेश सिंह जी, में श्रापको बता वूं कि यह तय हुश्रा था चेयरमैन के सामने, पालियामेंटरी श्रफेयर्स मिनिस्टर दोनों मौजूद थे, लीडर भी हाउस के थे भीर सारी पोलिटिकल पार्टीज के लीडर थे, कि जो पार्टियां 5 मेम्बर्स से ऊपर की हैं वे इस मामले पर 5 मिनट बोलेंगी । धगर शाप 5

^{† []} Transliteration in Arabic Script.

मैंबर से ऊपर की पार्टी को बिलांग करते हैं, तो बोल सकते हैं नहीं हैं तो नहीं बोल सकते हैं . . (ब्यवधान)

Matter raised with

श्री राम अवधेश सिंह : इनके कहां हैं 5 मैंबर से उपर ?

उपसभापति : वह यूनाइटेड मैंबर का एक मुप है और ग्रुप में में एक बोलता है । मेरे पास लिस्टेड है उस ग्रुप से जो बोले हैं, कहिए तो में उनका नाम बता दूंगी । मैं एक को बोलने दूंगी तो मुझे 25 ग्रादमियों को बुलाना पड़ेगा। The Pandara's Box I am not going to open.

श्री राम अवधेश सिंह: मेरा कहना है कि पार्नियामेंटरी कमेटी से फिर से जांच कराई जाए।

THE DEPUTY CHAIRMAN; Mr. Minister, do you want to say something?

THE MINISTER OF PARLIAMEN TARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam Deputy Chairman, a number of points have been raised here by the Leader of the Opposition and by other hon. Members. As far as the Bofors issua is concerned, it has been dis cussed in this House, in the past six years, more than a dozen times. A lot of money has also been spent on this. But repeated discussions inside the House, outside the House, have not brought us to any final or con crete conclusion. Elections have also been fought on this issue. The issue was taken to the streets and we are aware of the outcome of these elec tions also.

I would not like to go into the details.

SHRI DIPEN GHOSH: Why?

SHRI GHULAM NABI AZAD. I would not like to go into the details of this whole Bofore issue. Please, let me complete," Mr, Dipen Ghosh. As I said, this issue has been discus-

sed in this House time and again. Very recently, we toad a full-day discussion and no less a person than the hon. Prime Minister himself...

SHRI DIPEN GHOSH: After that?

SHRI GHULAM NABI AZAD: The hon. Prime Minister was here, in the House. He replied. He made a statement. He replied to the Mem-* bers. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, please, let him say what he wants to. HE did not interrupt anyone of you.

SHRI GHULAM NABI AZAD: The whole case is under investigation. I would like the law to take its own course.

SHRI DIPEN GHOSH; What about Mr. Solanki?

SHRI GHULAM NABI AZAD: I will come to that. As far as this issue is concerned, let me assure the House that we have not stopped the investigation at any stage, nor have we tampered with the process of investigation.

SHRI DIPEN GHOSH: What about Mr. Solanki's note?

SHRI GHULAM NABI AZAD; My friends on the other side have said that we have tried to suppress the facts. We have not tried to suppress the facts. You have mentioned about Solankiji. Well, it was a mistake

SHRI DIPEN GHOSH: Mistake?

SHRI GHULAM NABI AZAD: It was a mistake for which he expressed his regret on the floor of the House.

SHRI S. JAIPAL REDDY: It is a crime, not a mistake.

SHRI GHULAM NABI AZAD: It is your perception.

SHRI DIPEN GHOSH: It is a criminal offence

SHRI DIPEN GHOSH; We want to know whether the CBI is going to asked to investigate about the origin of the note, identity of the person.

SHRI GHULAM NABI AZAD: As I have already said, the Prime Minister, the Defence Minister and my colleague Chidambaram, have already replied to the questions raised by hon. Members.

SHRI DIPEN GHOSH: They have not replied to these questions.

SHRI GHULAM NABI AZAD: I am going to reply to three pointed questions. (1) About JPC, we already had a JPC for tha Bofors in which my hon. friends on the other side did not participate. So, there is no reason as to why we should have another JPC for the same case. So, there is no question as far as another JPC is concerned. (Interruptions). I will come to that.

Secondly, my friends on the other side are very keen to know the contents of the note. I can assure this House that the Government has no hesitation whatsoever in getting a copy of the note handed over by the then Foreign Minister, Mr. Solanki, to his counterpart in Switzerland.

SHRI SIKANDER BAKHT; Is there any time limit to that?

SHRI GHULAM NABI AZAD: I cannot give any time-limit. As fcr the third question about the identity of the person, let me tell the hon. Members that the Government is equally keen and so are the Members of the ruling

permission—Bofors

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): We are very keen. Somebody has taken us for a ride.

SHRI GHULAM NABI AZAD:... to know the identify of the person. I must say that it is a so-called lie because we have read through the papers only 'the so-called lie', but unless we have any information or any clue, it is difficult for us to proceed further in this matter. Therefore, whenever we get any information or clue from, any corner, we shall certainly proceed further.

SHRI SINKANDER BAKHT: The Prime Minister made a promise that he will get facts with regard to the letter. What is happening to that?

SHRI GHULAM NABI AZAD: Sir. vou have not heard me. I have said that the Government has no hesitation in bringing a copy of that letter which has been...

SHRI DIPEN GHOSH: Have you asked the Swiss Government Foreign Department to send a copy of that

SHRI GHULAM NABI AZAD; I may say, "The Government has no hesitation..." I am talking in future tense, not in present tense. I am saying in future tense, not in past tense. I am saying, the Government will have no hesitation. (Interrup tions).

SHRI DIPEN GHOSH: You have not yet asked the Swiss Government.

THE DEPUTY CHAIRMAN; Mr. Dipfn Ghosh, that five minutes also include this. You cannot have a discussion. We cannot have another

discussion. I have got another business.

SHRI GHULAM NABI AZAD- As for the identity of the other person, if my hon. friends on the other side have any information, any clue, we will definitely go ahead with that. Otherwise, on our part, whenever Government gets any clue or information, it will definitely proceed with that.

Thank you.

SHRI S. JAIPAL REDDY: As a protest against the unsatisfactory reply of the Minister we stage a walk out.

[At thUs stage same hon. Members left the Chamber]

THE DEPUTY CHAIRMAN: Now that there is some peace in the House, I can inform the Members that I have at least 36 special mentions listed before me, that too with two or three names included in one.

SHRI SUBRAMANIAN SWAMY: I have got an important point.

THE DEPUTY CHAIRMAN; Let me first take the sense of the House whether we can dispense with the lunch hour, and finish these Special Mentions or w_e shall have the lunch hour

SHRI M. M. JACOB: Let us finish the Special Mentions, Madam. A lot of Special Mentions are there.

THE DEPUTY CHAIRMAN; There are so many Special Mentions. Now we will have lunch but not the lunch hour.

SHRI SUBRAMANIAN SWAMY: One small point. Mr. B. R. Ambedkar has been defamed by Mr. Karunanidhi.

THE DEPUTY CHAIRMAN: Now that is over; I am not permitting.

SHRI SUBRAMANIAN SWAMY: This House should censure such an attitude.

THE DEPUTY CHAIRMAN: I am not permitting. Shri Ranjit Singh.

SHRI M. VINCENT (Tamil Nadu); It is condemnable. It is an insult to Dr. Ambedkar and Dr. MGR, the leader of the masses.

SHRI V. NARAYANASAMY (Pondicherry) It is unfortunate.

SHRI SUBRAMANIAN SWAMY: Mr. Krunanidhi says, if Periyar were alive he would not have accepted Bharat Ratna. That means, if Dr. Ambedkar werr alive he would not havfe accepted it... (Interruptions)... This is scandalous. This is a shame on India that Dr. B. R. Ambedkar is being treated this way.

SHRI M. VINCENT: The Government should compel him to withdraw his remarks. .. (Interruptions)...

SHRI SUBRAMANIAN SWAMY: * SHRI M. VINCENT: The Government should compel him to withdraw his remarks.

THE DEPUTY CHAIRMAN; Now, please withdraw that remark. You can't say that anybody should be * Yes, Ranjit Singhji.

SHRI SUBRAMANIAN SWAMY: Bharat Ratna is not supposed to be protected by us. After all, it is the highest honour.

SHRI M. VINCENT: It is an insult to Babasaheb Ambedkar and the leader of the masses, Dr. MGR... (Interruptions) ..

SHRI SUBRAMANIAN SWAMY: It shows that he is anti-Scheduled Castes and that's why he says that no one worth his salt will accept Bharat Ratna.

^{*}Expunged as ordered by the Chair.